

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †788
ANSWERED ON 21.11.2019

EXPLOITATION OF GROUND WATER

†788. SHRIMATI RANJAN BEN DHANANJAY BHATT

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government is serious about putting ban on illegal extraction of ground water in view of sharp fall in ground water level;
- (b) if so, whether the Government has taken any steps in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) to (c) Central Ground Water Authority (CGWA) has been constituted under Section 3(3) of the 'Environment (Protection) Act, 1986' for the purpose of regulation and control of ground water development and management in the Country. CGWA grants 'No Objection Certificates' (NOC) for ground water abstraction in 23 States/UTs through guidelines which are modified from time to time. Other States/ UTs are regulating ground water development through their own Acts, notifications or Government Orders. Further, CGWA has also appointed the District Magistrate / District Collector of each Revenue District and Regional Directors of CGWB in these States as Authorized Officers, with power to enforce compliance of NOC conditions.

Water being a State subject, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for its regulation and Development. So far, 15 States/UTs have adopted and implemented the ground water legislation on the lines of Model Bill.
